

CIAL FOR 2022

(in Lakhs)

Year
ended
March 31,
2021

,445.19
,949.25
,454.64
,418.15

,505.09
,949.84

76.26
76.26
,579.78
,611.71
,260.59

with the
requirements)
websites of

: Limited
C. Mody
Director
0092037

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF PRISM FEEDS INDIA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	PRISM FEEDS INDIA PRIVATE LIMITED
2. Date of Incorporation Of Corporate Debtor	08.05.2012
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies- Coimbatore
4. Corporate Identity No./Limited Liability Identification No.of corporate debtor	U15331TZ2012PTC018225
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	7/1 Srinivasa Complex, R.S. Puram, Mahalingapuram Post, Pollachi, Tamilnadu 642002
6. Insolvency commencement date in respect of Corporate Debtor	19.04.2022 (Order passed by NCLT, Chennai on 19.04.2022 received on 20.04.2022 through email at 3:56 p.m.)
7. Estimated date of closure of insolvency resolution process	16.10.2022 (180 days from the insolvency commencement date)
8. Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	S DEHALEESAN Regd. No: IBBI/IPA-001/IP-P-01807/2019-2020/12907
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 4/22 First Cross Street, Raghavan Colony, Ashoknagar, Chennai 600083 E-mail ID: dehaaleesan@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: 4/22 First Cross Street, Raghavan Colony, Ashoknagar, Chennai 600083 E-mail ID: cirp.prismfeedsipl@gmail.com
11. Last date for submission of claims	04.05.2022 (Order passed by NCLT, Chennai on 19.04.2022 received on 20.04.2022 through email at 3:56 p.m.), hence 14 days calculated from receipt of Order)
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b)Details of authorized representatives are available:	a. Web link: http://www/ibbi.gov.in/home/downloads b. Not applicable

Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of Corporate Insolvency Resolution Process of **Prism Feeds India Private Limited** on 19.04.2022.

The creditors of **Prism Feeds India Private Limited**, are hereby called upon to submit a proof of their claims on or before 04.05.2022 to the interim resolution professional at the address mentioned against entry no. 10.

The financial creditors shall submit their proof of claim by electronic means only. All other creditors may submit their proof of claims in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA0- Not applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 21.04.2022

Place: Chennai

S Dehaleesan, Interim Resolution Professional
Regd. No: IBBI/IPA-001/IP-P-01807/2019-2020/12907